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# Gujarat Electricity Industry (Emergency transmission, distribution and supplies) Rules, 2003

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# Gujarat Electricity Industry (Emergency transmission, distribution and supplies) Rules, 2003

In exercise of the powers conferred by clause (d) of sub-sec. (2) of Sec. 64 read with Sec. 27 of the Gujarat Electricity Industry (Reorganisation and Regulation) Act, 2003 (Guj. 24 of 2003), the Government of Gujarat hereby makes the following rules, namely

### 1. Short title, extent and commencement :-

- (1) These rules may be called the Gujarat Electricity Industry (Emergency transmission, distribution and supplies) Rules, 2003.
- (2) They shall come into force on the date of their publication in the Official Gazette.

### 2. Application for temporary business of transmission, distribution or supplies of electricity:

Any person who desires to engage temporarily in the business or activity of transmission, distribution or supplying of electricity in an area during the period of emergency, shall make an application in the Form appended to these rules.

### 3. Fees for making an application :-

Every application under Rule 2 shall be accompanied by a fee of rupees ten thousand (non- refundable) to be paid in the Government treasury by chalan and security deposit of rupees ten per KVA in the form of Bank Guarantee.